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SLP(Crl.)No. 3907 OF 2000
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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.SP1

Item No. 1A (For Judgment) Court No. 6 Section II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 250 of 2001@@
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(Arising from SLP(Crl) 3907/2000)

R. Seetharam & Ors. Appellants

Versus

State of Karnataka Respondent

(Heard by Hon'ble Shah and Variava, JJ)

Date: 28.2.2001 This appeal/appeals was/were called on for
prouncement of Judgment today.

CORAM:

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE S.N. VARIAVA

For the Appellants : Mr. Lalita Kaushik, Adv.

For the Respondent : Mr. Sanjay R. Gegde, Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
.SP2

Hon,ble Mr. Justice S.N. Variava pronounced the
judgment of the Court.

Leave granted.

The sentence of Appellant No.1 is reduced to that
already undergone by him. Appellant No. 1 be forthwith
released unless he is required in some other case.

Appeal disposed of. MON-REPORTABLE.

.SP1
Sushma (S. Krishnan)
Court Master

(Signed Reportable judgment is placed on the file)